

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF FEARLESS MEDIA PRIVATE LTD**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Fearless Media Private Limited
2.	Date of incorporation of corporate debtor	22-May-2015
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22300MH2015PTC264764
5.	Address of the registered office and principal office (if any) of corporate debtor	71 - Kalpatru Royale CHS, Plot - 110, Rd 29, Sion (E), Mumbai Mumbai City MH 400022 IN
6.	Insolvency commencement date in respect of corporate debtor	16 <sup>th</sup> August 2019
7.	Estimated date of closure of insolvency resolution process	11 <sup>th</sup> February, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajeev Nandkishore Bhatia IBBI/IPA-001/IP-P01384/2018-19/12158
9.	Address and e-mail of the interim resolution professional, as registered with the Board	304 Richa Industrial Estate, off Link Road, Andheri West, Mumbai 400 053 <a href="mailto:rajeevnhatia@gmail.com">rajeevnhatia@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	304 Richa Industrial Estate, off Link Road, Andheri West, Mumbai 400 053 <a href="mailto:fmpl.libc@gmail.com">fmpl.libc@gmail.com</a>
11.	Last date for submission of claims	6 <sup>th</sup> September, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  (b) N.A.

The date of the order for appointment of Interim Resolution Professional by the Hon'bl National Company Law Tribunal ( NCLT) is 16<sup>th</sup> August 2019. The said order has been obtained from the website of Hon'bl NCLT on 21<sup>st</sup> August, 2019



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of FEARLESS MEDIA PRIVATE LTD on 16<sup>th</sup> August 2016 in CP(IB) 2282/I&BP/2019.

The creditors of FEARLESS MEDIA PRIVATE LTD, are hereby called upon to submit their claims with proof on or before 6<sup>th</sup> September, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 1 2, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

The submission of claims shall be made in accordance with Chapter IV of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

The claim with proof is to be submitted in the following specified Forms along with documentary proof in support of the claim:

Form B : Claim by Operational Creditors other than workman or employees

Form C : Claim by Financial Creditors

Form CA: Claim by Creditors in a Class

Form D : Claim by Workman or Employee

Form E : Claim by Authorised Representative of Workmen and Employees

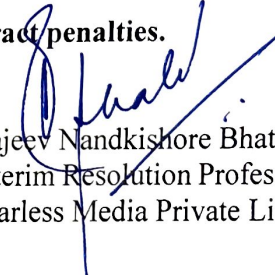
Form F : Claim by Creditors other than Financial and Operational Creditors

**(The above Forms may be downloaded from <https://ibbi.gov.in/home/downloads>)**

**Submission of false or misleading proofs of claim shall attract penalties.**

Date : 23.08.2019  
Place : Mumbai



  
Rajeev Nandkishore Bhatia  
Interim Resolution Professional of  
Fearless Media Private Limited